

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 123

MA No. 1/2024

In

CP (IB) No. 69/Chd/Hry/2022

IN THE MATTER OF:

Automax Constructions Ltd.

...Petitioner/ Financial Creditor

Vs.

Spaze Towers Pvt. Ltd.

...Respondent/ Corporate Debtor

Under Section: 7, IBC, 2016 & Rule 11, NCLT Rules, 2016

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 23.04.2024 in supplementary list.

-sd-
Court Officer

April 22, 2024
SM